

(Open Court)

Central Administrative Tribunal, Allahabad Bench, Allahabad

O.A. No.330/00589/2021

Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)
Hon'ble Mr. Tarun Shridhar, Member (A)

This the 12th day of August, 2021.

1. Ambrish age about 44 years son of Shri Bhuvneshwar Ojha, r/o Mundeshwari Colony, Bhti Bypass, Ram Nagar, District-Varanasi-221008.
2. Anup Vishwakarma age about 39 years son of Sri Kashi Prasad r/o near Raj Lakshmi Garden, Sadipur, District –Fatehpur-212601.

Applicants

By Advocate: Sri Pradeep Kumar Mishra

Versus

1. Union of India through General Manager, North Central Railway, Headquarters Office, Subedarganj, Prayagraj.
2. Divisional Railway Manager, North Central Railway, Nawab Yusuf Road, Prayagraj.
3. Senior Divisional Personnel Officer, North Central Railway, Nawab Yusuf Road, Prayagraj.
4. Senior Divisional Engineer, North Central Railway, Nawab Yusuf Road, Prayagraj.
5. Shri Ajay Kumar s/o Shri Deo Nandan Verma r/o Plot No. 355, Bari Co-operative Colony, Post Siwandih, District Bokaro-827001, presently posted as SSE/P. Way/LOG, North Central Railway,

Respondents

By Advocate: Sri Shesh Mani Mishra

ORDER

By Hon'ble Mrs. Justice Vijay Lakshmi, Member (J)

Heard Learned counsel for the applicants, learned counsel for respondents on admission and perused the record.

2. At the very outset, learned counsel for applicants submitted that the applicants will be satisfied at this stage, if a direction is issued to the respondent concerned, who is competent authority, to decide his representation dated 18.7.2019, which is pending before the Divisional Railway Manager, North Central Railway, Allahabad (**Annexed at page No. 49 of the O.A.**), by a reasoned and speaking order in a time bound manner.

3. We think that learned counsel for respondents should not have any objection against this limited prayer made by the learned counsel for applicants.

4. Considering the limited prayer made by the learned counsel for applicants, no fruitful purpose will be served in keeping this O.A. pending and it is disposed of finally at the admission stage, with a direction to the competent authority amongst the respondents, to decide the representation dated 18.7.2019, which is pending before the Divisional Railway Manager, North Central Railway, Allahabad **(Annexed at page No. 49 of the O.A.)**, by a reasoned and speaking order, within a period of three months from the date of receipt of certified copy of this order.

5. The order so passed shall be communicated to the applicant without any delay.

6. With the aforesaid direction, O.A. is finally disposed off.

7. It is made clear that we have not expressed any opinion on the merit of the case.

8. No order as to costs.

9. Hon'ble Mr. Tarun Shridhar, Member (A) has consented to this order during virtual hearing in open court.

**(Tarun Shridhar)
Member (A)**

**(Justice Vijay Lakshmi)
Member (J)**

HLS/-